

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

**CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

PETITION No./IA No.	IA(IBC)/270/KOB/2022
SECTION	12(2),60(5)(C) IBC R/W REG 40(2) IBBI
NAME OF PARTIES	RAMACHANDRAN THEKKUMKAT MADATHIL (RP) IN THE MATTER OF FOODCO DELICACIES INDIA PVT LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER
RESPONDENTS ADVOCATE/ PROFESSIONAL	

Office
Notes

Video Conference

22nd Sept 2022

ORDER

IA(IBC)/270/KOB/2022:

Learned counsel Mr. Sankar P. Panicker appears on behalf of the applicant. Learned RP Mr. Ramachandran T.M. appears in person.

This is an application filed under Section 12(2) of IBC read with Regulation 40(2) of the IBBI seeking extension of CIRP timeline by further period of 90 days. It is brought to notice that CIRP period has already ended on 19.09.2022 and CoC has resolved to seek the extension by 100% voting.

In consideration of the submissions of the Learned counsel appearing for the applicant and on perusal of the records, extension is granted and CIRP period is extended by 90 days with effect from 19.09.2022 to 18.12.2022.

Accordingly, the Application is disposed of.

Sd /-

**Satya Ranjan Prasad
Member (Technical)**

Sd /-

**P. Mohan Raj
Member (Judicial)**